

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
FRIDAY, THE THIRTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY SIX

:PRESENT:

THE HONOURABLE JUSTICE MOUSHUMI BHATTACHARYA
I.A.No. 2 OF 2026

IN

CRP NO: 2317 OF 2026

Between

Vaishnaoi Developers (India) Private Limited, having its registered office at 1st Floor, Plot No. 11 and 12, Amar Co-Operative Society, Kavuri Hills, Madhapur, Hyderabad - 500 033. Represented by its Authorized Signatory, Mr. B. Srikanth Reddy, S/ o. Manik Reddy

...PETITIONER

(Petitioner in CRP NO: 2317 OF 2026
on the file of High Court)

AND

1. Mr. Maddi Rajashekar Reddy, S/o. Sudharshan Reddy, Aged. major, Occ. Political Activist, R/o. Plot No. 113, Government Press Colony, Champapet, Ranga Reddy District, Telangana - 500 079
2. Mr. Doddi Srinivas Kurma, S/o. not known to the Petitioner, Aged. major, Occ. Anchor and manager of the YouTube Channel - DSK D6 News, R/o. not known to the Petitioner. Email. dsknewstelugu@gmail.com Mobile. 9849127622 and 9640870290.
3. YouTube Inc, having its office at Unit No. 26, The Executive Centre, Level 8, DLF Centre, Sansad Marg, Connaught Place, New Delhi - 110 001, Represented by its Resident Grievance Officer for YouTube, Email. support-in@google.com
4. Google LLC - India Liaison Officer, at Unit No. 26, The Executive Centre, Level 8, DLF Centre, Sansad Marg, Connaught Place, New Delhi - 110 001, Represented by its Resident Grievance Officer for YouTube, Email. support-in@google.com
5. Meta Platforms, Inc., at Unit Nos. 28 and 29, The Executive Centre, Level 18, DLF Cyber City, Building No. 5, Tower-A, Phase-III, Gurgaon - 122 002, India, Represented by its Grievance Officer, Email. FBGOIndia@fb.com.
6. WhatsApp LLC, Unit B8 and B10, The Executive Centre, Level 18, DLF Cyber City, Building No. 5, Tower-A, Phase-III, Gurgaon - 122 002. Represented by its Grievance Officer

7. Image Broadcasting Private Limited, Operator of CVR News), Plot No. 537J, Road No. 82, Co-operative House Building Society, Navanirman Nagar Colony, Jubilee Hills, Hyderabad, Telangana - 500 096.

...RESPONDENTS
(Respondents in-do-)

Counsel for the Petitioner: SRI M PRANAV

Petition under Section 151 of C.P.C praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to injunction restraining the Respondent/ Respondents No. 1 to 7, their agents, employees, servants, representatives and successors and anybody claiming through or under them from further making, creating, releasing, publishing, uploading, telecasting and re-telecasting any news items, videos, images, sound bites on online video sharing platforms, websites, YouTube channels and also on internet which defames, imputes or denigrates the Petitioner thereby maligning his image and reputation or projecting him in bad light in any manner and further the Respondent No. 1 be restrained from contacting the staff of the Petitioner Company, pending disposal of CRP No 2317 of 2026, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following order.(The receipt of this order will be deemed to be the receipt of notice in the case).

ORDER

The present Interlocutory Application is filed to grant an ad-interim injunction restraining the respondents, their agents, employees, servants, representatives and successors and anybody claiming through or under them, from further making, creating, releasing, publishing, uploading, telecasting or re-telecasting any news items, videos, images or sound bites, on any platform, including but not limited online video sharing platforms, websites, YouTube channels, social media accounts or the internet or to any media houses, which defames, imputes or denigrates the petitioner or projects it in a bad light, including any content carrying the same or substantially similar imputations as those particularised in the Schedule Table 1 annexed to the plaint in O.S. No.1670 of 2026 and the I.A. No.3004 of 2026 in O.S. No.1670 of 2026.

The revision petitioner (plaintiff) filed O.S. No.1670 of 2026 before the learned X Additional District and Sessions Judge, Ranga Reddy District at Rajendra Nagar, under section 26 read with Order VII Rules 1 and 2 of The Code of Civil Procedure, 1908 ('CPC') seeking the following reliefs:

- (a) Perpetual injunction restraining the defendants, their agents, employees, servants, representatives and successors and anybody claiming through or under them from further making, creating, releasing, publishing, uploading, telecasting or re-telecasting the defamatory news items, videos, images and sound bites on online video sharing platforms, websites, YouTube channels and also on internet which defames, imputes or denigrates the plaintiff thereby maligning its image and reputation or projecting it in bad light in any manner;**
- (b) Mandatory injunction directing the defendants, their agents, employees, servants, representatives and successors and anybody claiming through or under them, to take down and remove defamatory interviews, videos, sound bites being published in various channels against the plaintiff and which uploaded online on internet, YouTube videos, Instagram, Facebook accounts and websites hosted by the defendant Nos.3 to 6 and any other channel and also get the comments by third parties made and posted pursuant to such videos removed;**
- (c) a direction to the defendant Nos.1, 2 and 6 to pay jointly and severally the plaintiff, damages in a sum of Rs.1,00,00,000/- for making, publishing and broadcasting**

the unfounded and baseless defamatory statements against the plaintiff.

Along with the Suit, the petitioner (plaintiff) also filed an application (I.A. No.3004 of 2026), as stated above. It is recorded in the docket order dated 27.07.2026 in I.A. No.3004 of 2026 in O.S. No.1670 of 2026 that the Trial Court has heard the learned counsel for the petitioner, issued urgent Notice and posted the matter to 11.08.2026.

Learned Senior Counsel appearing for the petitioner places documents to show that the defamatory content of the material which is circulated on WhatsApp, YouTube-DSK D6 News (Interviews 1 & 2I) and CVR News through video published on YouTube/Facebook.

Senior Counsel submits that the respondent No.1 who along with his wife (former Corporator), was responsible for the alleged defamatory content published on social media platforms. The respondent No.2 (anchor and operator of the YouTube Channel-DSK D6 News) who took the interview of the respondent No.1. Senior Counsel also submits that *vide* Lr. No.B/461/2025 dated 17.07.2025, the Tahsildar, Balapur Mandal, Ranga Reddy District, submitted a factual Report to the Revenue Divisional Officer, Kandukur Division, Ranga Reddy District, with regard to the encroachment of the grave yard land situated in Survey No.10 and Endowment land situated in Survey No.32, both pertaining to Mamidipally Village and the damages caused by the encroachers to the compound wall of the grave yard as well as the temple's compound wall, including the complaint made by the wife of the

respondent No.1 with regard to the encroached land of the petitioner.

From the Report dated 17.07.2025, it is made clear that each of the issues raised by the respondent No.1 and his wife were dealt with by the Tahsildar, Balapur Mandal, Ranga Reddy, District, and the petitioner was given a clean chit in the Report. The Report also states that the lands in Survey Nos.111 and 122 of Mamidipally Village are patta lands as per revenue records and there is no government interest involved in the Survey Nos.111 and 122 and are covered by a layout and no FTL points are visible on the ground. The Report further states that as per the revenue records, the land to an extent of Ac.1-00 Gts., Survey No.114 is classified as Government land and on physical verification, a grave yard exists on ground to an extent of more than Ac.1-00 Gts., and it is covered by a compound wall. Hence, the question of encroachment of the grave yard land in Survey No.114 does not arise. The Report also deals with the NOC issued to the petitioner *vide* letter dated 26.08.2022 by the Superintendent Engineer, I & CAD, Irrigation Circle, Hyderabad, clarifying that Survey No.32 is not effected in Canal area/Feeder Channel or Buffer Zone 2.00 M.W. Area.

Senior Counsel has translated the alleged content published on YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video published on YouTube/Facebook and circulated *via* WhatsApp, for the benefit of the Court. The images and content published, telecasted and circulated are *prima facie*, defamatory in relation to the petitioner.

Upon hearing the submissions and perusing the material available on record, this Court is of the view that YouTube-DSK

D6 News (Interviews 1 & 2) and CVR News video published on YouTube/Facebook and circulated *via* WhatsApp have streamed the alleged defamatory content which cannot monitored or curtailed unless the Court issues an appropriate order barring streaming of such defamatory content.

This Court is of the view that the content published on YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video is defamatory and as such, the respondents should be restrained from further publishing of any defamatory content against the petitioner.

Issue notice, including personal notice, to the respondents.

Pending service of notice to the respondents, there shall be interim direction to the respondents, their agents, employees, servants, representatives and successors and anybody claiming through or under them, from further making, creating, releasing, publishing, uploading, telecasting and re-telecasting any news items, videos, images or sound bites, on any platform, including but not limited online video sharing platforms, websites, YouTube channels, social media accounts or the internet or to any media houses, which defames, imputes or denigrates the petitioner or projects it in a bad light, or any content similar to those particularised in the Schedule Table 1, annexed namely YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video published on YouTube/Facebook.

The interim direction shall remain in force till the respondents present their case or till further orders, whichever is later.

Proof of service to be filed on the next date.

**Sd/- AHMED ABDULLA KHAN
ASSISTANT REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To,

1. The Xth Additional District and Sessions Judge, Ranga Reddy District at Rajendranagar.
2. Mr. Maddi Rajashekar Reddy, S/o. Sudharshan Reddy, Aged. major, Occ. Political Activist, R/o. Plot No. 113, Government Press Colony, Champapet, Ranga Reddy District, Telangana - 500 079[By SPAD]
3. Mr. Doddi Srinivas Kurma, S/o. not known to the Petitioner, Aged. major, Occ. Anchor and manager of the YouTube Channel - DSK D6 News, R/o. not known to the Petitioner. Email. dsknewstelugu@gmail.com Mobile. 9849127622 and 9640870290.[By SPAD]
4. Resident Grievance Officer for YouTube, YouTube Inc, having its office at Unit No. 26, The Executive Centre, Level 8, DLF Centre, Sansad Marg, Connaught Place, New Delhi - 110 001, Email. support-in@google.com[By SPAD]
5. Resident Grievance Officer for YouTube, Google LLC - India Liaison Officer, at Unit No. 26, The Executive Centre, Level 8, DLF Centre, Sansad Marg, Connaught Place, New Delhi - 110 001, Email. support-in@google.com[By SPAD]
6. Grievance Officer, Meta Platforms, Inc., at Unit Nos. 28 and 29, The Executive Centre, Level 18, DLF Cyber City, Building No. 5, Tower-A, Phase-III, Gurgaon - 122 002, India, Email. FBGOIndia@fb.com.[By SPAD]
7. Grievance Officer, WhatsApp LLC, Unit B8 and B10, The Executive Centre, Level 18, DLF Cyber City, Building No. 5, Tower-A, Phase-III, Gurgaon - 122 002. [By SPAD]
8. Image Broadcasting Private Limited, Operator of CVR News), Plot No. 537J, Road No. 82, Co-operative House Building Society, Navanirman Nagar Colony, Jubilee Hills, Hyderabad, Telangana - 500 096.[By SPAD]
9. One CC to Sri. M PRANAV Advocate [OPUC]
10. One spare copy

HIGH COURT

MB, J

DATED: 31-07-2026

ORDER

**I.A.No. 2 OF 2026
IN
CRP NO: 2317 OF 2026**

DIRECTION

